

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:3857  
ANSWERED ON:25.08.2011  
PILs IN HINDI  
Agarwal Shri Rajendra

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) whether it has come to the notice of the Government that the Supreme Court does not admit for consideration the Public Interest Litigations (PILs) submitted in Hindi;
- (b) if so, the reasons therefor; and
- (c) the corrective steps taken/proposed to be taken by the Government in this regard?

**Answer**

MINISTER OF LAW & JUSTICE (SHRI SALMAN KHURSHID)

(a) No, Madam.

(b) & (c) Article 348 (1) of the Constitution of India provides that all proceedings in the Supreme Court and in every High Court shall be in English language until Parliament by law otherwise provides. No law has since been made in this regard by the Parliament. Therefore, English continues to be the language for all the proceedings of the Supreme Court.